

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. No. 2442/2000

New Delhi this the 18th day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Dharam Vir Singh Rawal
s/o Shri Din Dayal Singh
Ex-Head Master
U-63 A, Shakarpur
Delhi. Applicant

(Applicant in person)

-versus-

1. Central Tibetan Schools Administration
through its Secretary
Zen Complex, IIIrd Floor
2 Subhash Marg, Darya Ganj
DELHI.
2. Central Tibetan Schools Administration
through its Chairman and Joint Secretary
Ministry of Human Resource Development
Shastri Bhawan
New Delhi. Respondents

(None)

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

The present application has been instituted against the Central Tibetan Schools Administration which has not been notified under sub-section 3 of Section 14 of the Administrative Tribunals Act, 1985. The Tribunal, in the circumstances, has no jurisdiction to entertain the OA.

2. Applicant, who appears in person, states that steps are being taken to issue a notification notifying the present respondent for being brought within the jurisdiction of the Tribunal. Fact remains that as on the date of filing of the OA, the same

was not notified. Present OA, in the circumstances, is permitted to be withdrawn with liberty. No order as to costs.

S.A.T.Rizvi
(S.A.T.Rizvi)

Member(A)

Ashok Agarwal
(Ashok Agarwal)
Chairman

/RAO/